

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20085/2017

(Arising out of impugned final judgment and order dated 15-03-2017 in MACAP No. 25/2015 passed by the High Court of Tripura at Agartala)

NATIONAL INSURANCE CO. LTD.

Petitioner(s)

VERSUS

ASHALATA BHOWMIK & ORS.

Respondent(s)

Date : 05-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. K.K. Bhat, Adv.

Mr. Ranjan Kumar Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the petitioner.

As per Office Report, service of notice is complete on the respondents but no one has entered appearance on their behalf so far.

In view of the above, we direct the Supreme Court Legal Services Committee to appoint an Advocate who will appear on behalf of the respondents.

The Registry is also directed to give an up-to-date copy of the S.L.P. Paper Book to the Advocate who will be appointed by the said Committee.

List the matter after four weeks.

(VISHAL ANAND)
COURT MASTER (SH)

(RENUKA SADANA)
ASST.REGISTRAR

